

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 659 of 2025

IN THE MATTER OF:

Gaurav Saluja

...Applicant

Versus

Divisional Forest Officer
(DFO), Gurugram & Ors.

...Respondents

INDEX

Sr. No.	Particular	Page No.
1	Reply on behalf of Respondent No. 1 by way of affidavit of Surinder Dangi, District Forest Officer, Gurugram	1-2
2	Annexure R/1: Copy of report dated 06.03.2025 of the Range Forest Officer, Gurugram	3-4
3	Annexure R/2: Copy of Notification S.O. 8/P.A. 2/1900/S. 4/2013 dated 04.01.2013	5-6

Filed by:



(Rahul Khurana, Advocate)

Mobile No. 9811894060

e-mail: rkhuranalegal@gmail.com

Date: **04.07.2026**

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 659 of 2025

IN THE MATTER OF:

Gaurav Saluja

...Applicant

Versus

Divisional Forest Officer
(DFO), Gurugram & Ors.

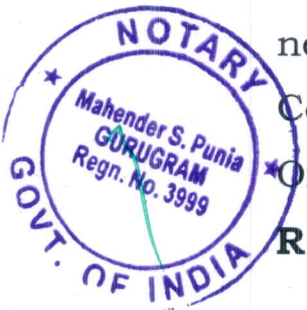
...Respondents

**REPLY ON BEHALF OF RESPONDENT No. 1 BY WAY
OF AFFIDAVIT OF SURINDER DANGI, DISTRICT
FOREST OFFICER, GURUGRAM**

Most respectfully Showeth:

I, Surinder Dangi, District Forest Officer, Gurugram, aged about 40 years do hereby do hereby solemnly affirm and state as under:

1. That the deponent has assumed the charge of District Forest Officer, Gurugram on 25.05.2026 and present reply is being filed on the basis of information derived from the official record.
2. That on receiving a complaint regarding cutting of two trees in ATS Kocoon Society, Gurugram, the forest official was deputed to conduct enquiry into the matter. On enquiry, it was found that two number of trees were cut and those were Bakain (Melia azedarach) trees. Said species falls under exempted category and its cutting need not prior permission of Divisional Forest Officer. Copy of report dated 06.03.2025 of the Range Forest Officer, Gurugram is annexed herewith as **Annexure-R/1**.
3. That it is relevant to mention here that the Notification **S.O. 8/P.A. 2/1900/S. 4/2013** was notified on 15.01.2023 in Haryana Government Gazette prohibits certain acts including cutting of trees or timber without



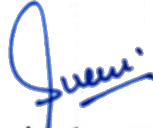
permission of Divisional Forest Officer in the areas specified in the schedule. The Schedule to the said Notification specifically covers Gurgaon Tehsil — All Revenue Estates, which means the entire Revenue Estate of Gurgaon including the area where ATS Kocoon Society, Sector 109 is situated. However, said Notification exempts certain species including the Bakain tree.

Copy of Notification S.O. 8/P.A. 2/1900/S. 4/2013 dated 04.01.2013 is marked and annexed as **Annexure R/2.**

PRAYER

In view of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to take the present reply on record.


Date:- 04.07.2026
Place:- Gurugram


Surinder Dangi
District Forest Officer

VERIFICATION

Verified that the contents of para no.1 to 3 of the reply are true and correct to the best of my knowledge and information derived from the official record. Nothing material has been concealed therein.

Date:- 04.07.2026
Place:- Gurugram


Surinder Dangi
District Forest Officer



ATTESTED

MAHENDER S. PUNIA
ADVOCATE & NOTARY
Distt. Gurugram (Haryana) India

04 JUL 2026

वन विभाग, हरियाणा सरकार
कार्यालय-वन राजिक अधिकारी, गुरुग्राम
सोहना रोड, नजदीक न्यायालय परिसर, गुरुग्राम

क्रमांक:- 1837-6

दिनांक:- 06-02-2025

सेवा में,

उप वन संरक्षक,
गुरुग्राम।

विषय:-

Urgent Complaint Regarding Unauthorized Cutting of Tree in ATS Kocoon
Sector 1

संदर्भ:-

आपके कार्यालय का पृ0 क्रमांक 2395 दिनांक 17.02.2025

उपरोक्त विषय के सम्बन्ध में लिखा जाता है कि उक्त शिकायत का मौका निरीक्षण श्री प्रवीन वन रक्षक द्वारा किया गया। मौके पर उपरोक्त वृक्ष की कटी हुई मुब्ढिया पाई जो कि RWA के प्रधान श्री प्रीतपाल सिंह द्वारा कटवाई गई हैं। वकैन प्रजाति हरियाणा सरकार के नोटिफिकेशन नं0. S.O.8/P.A.2/1900/S.4/2013 दिनांक 04.01.2013 द्वारा छूट प्राप्त की श्रेणी में आती है। मौके पर नुक्सान किये गये वृक्षों का विवरण निम्न प्रकार से हैं-

Sr.No.	Species	Girth	Class	Remarks
1	वकैन	99	III	-
2	वकैन	118	III	-

रिपोर्ट आपकी सेवा में सूचना एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न:-वन रक्षक की रिपोर्ट।

वन राजिक अधिकारी,
गुरुग्राम।

o/c

श्री श्री,

वन राजीव अधिकारी,
गुर-ग्राम,

विषय :- Urgent Complaint Regarding Unauthorized Cutting
of Trees in ATS Kocoom Sector-109.

उपरोक्त विषय के संबंध में संज्ञकांकाल में प्राप्त
सिमायतगुहाल द्वारा दिनांक :- 04-03-2025 को भौक
देखा। भौक पर पाठ नुकसान का विवरण निम्न प्रकार है-

Sr.No.	Species	Girth class	Remarks
01	बकैज	99 III	-
02	do	118 III	-

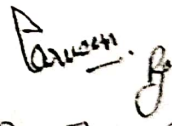
भौक पर उपरोक्त वृक्ष की कटी हुई मुट्टीयों पाई

जो कि RWA के अधीन प्रीतपाल सिंह द्वारा
कटाई गई हैं। बकैज पुजाति परिभाषा संकेत के
नोटिफिकेशन नं०- S.O.8/P.A.2/1900/S.4/2013 दिनांक:- 04.01.23
द्वारा छुट प्राप्त की गैनी में आती है।
सिर्फ आपकी सेवा में देखा है।



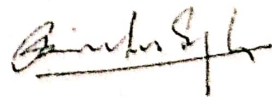
C/S R.O. Gurugram

शतपीय



Shantpiya

04-03-2025



[Authorised English Translation]

HARYANA GOVERNMENT

FOREST DEPARTMENT

Notification

The 4th January, 2013

No. S.O. 8/P.A. 2/1900/S. 4/2013.—Whereas the Governor of Haryana is satisfied, after due enquiry, that the regulation, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the provisions of the Punjab Land Preservation Act, 1900 (Punjab Act 2 of 1900);

Now, therefore, in exercise of powers conferred by Section 4 of the said Act, the Governor of Haryana hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order in the Official Gazette in the areas more particularly specified in the Schedule given below, which has been notified under Section 3 of the said Act. *vide* Haryana Government, Forest Department, Notification No. S.O. 81/P.A. 2/1900/S. 3/2012, dated the 19th December, 2012.

- (a) The cutting of trees or timber except Eucalytus, Poplar, Bakain, Bamboo, Tul, Amrood and Ailanthus or the collection or removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for *bona fide* domestic or agricultural purposes of the right-holders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer of the concerned division. Such permit will prescribe such conditions for sale as may, from time to time, appear necessary in the interest of forest conservancy. The farmers of the State shall be liberty to sell Khair trees to any person/agency/Haryana Forest Development Corporation Limited of their choice so as to enable them to get remunerative price of their products provided that the owners of the land may sell the Khair trees after obtaining a permit to do so from the Divisional Forest Officer concerned.

SCHEDULE

District	Tehsil	Village
1	2	3
Panchkula	Kalka	Areas lying on North side of metalled & unmetalled road connecting Chandigarh. Panchkula, Ramgarh, Raipur Rani, Naraingarh, Sadhaura, Bilaspur, Chhachhrauli, Dadupur and reaching Jamuna river near villages Nathanpur and Lakur.
	Panchkula	
Ambala	Naraingarh	
Yamuna Nagar	Jagadhari Chhachhrauli	
Faridabad	Ballabgarh Faridabad	Areas lying on western side of Delhi-Ballabgarh road and northern road and northern side of Ballabgarh-Sohna road.
Mewat	Nuh Ferozepur Jhirka	Areas lying on western side of Delhi-Alwar road. All Revenue Estates of Ferozepur Jhirka Tehsil.
Gurgaon	Gurgaon Sohna Pataudi	All Revenue Estates of Gurgaon Tehsil. All Revenue Estates of Sohna Tehsil. All Revenue Estates of Pataudi Tehsil.
Mohindergarh	Narnaul Mohindergarh	All Revenue Estates of Narnaul Tehsil. All Revenue Estates of Mohindergarh Tehsil.
Rewari	Rewari Bawal Kosli	All Revenue Estates of Rewari Tehsil. All Revenue Estates of Bawal Tehsil. All Revenue Estates of Kosli Tehsil.
Bhiwani	Dadri Bhiwani Loharu	Areas lying on western side of Dadri, Bhiwani, Tosham & Hisar Road.

KRISHNA MOHAN,

Additional Chief Secretary to Government Haryana,

Forest Department.